

(xii) Decentralisation of assessment under erstwhile bye-law 71 (b).

(xiii) Change over from 71 (b) to IRAS.

(c) A Committee under the Chairmanship of Dr. Kailash Chandra, Scientist in the Director's Grade, National Physical Laboratory, New Delhi was appointed in July, 1988 (later endorsed in December, 1988) to consider these matters and make recommendations. The report of this Committee was received in October, 1989.

(d) The recommendations of the Committee were not unanimous on all the issues considered; but alternative implementable suggestions have been made on a number of issues.

(e) These recommendations/suggestions have been/are being examined in the CSIR; this will involve consultation with the employees' associations as well as concerned Government agencies like Ministry of Finance.

Environmental Pollution of Metropolitan Cities

1034. SHRI ERA ANBARASU: Will the PRIME MINISTER be pleased to state the steps taken by Government to protect the metropolitan cities of India from environmental pollution?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): A statement is given below.

STATEMENT

The steps taken by the Government to protect the metropolitan cities from environmental pollution include the following:—

- i) Effluent and emission standards have been prescribed under the Environment(Protection) Act, 1986.
- ii) Ambient air quality standards have been evolved.
- iii) A network of ambient air quality and water quality monitoring stations has been set up.
- iv) Air pollution control areas have been notified.
- v) Environmental guidelines have been evolved for siting and operation of industries.
- vi) Industries have been asked to comply with consent requirements of the State Pollution Control Boards for the discharge of effluents and emissions within the stipulated limits.
- vii) Industries have been directed to instal necessary pollution control equipment on a time bound basis. Legal action is taken against the defaulting units.
- viii) Schemes for construction/augmentation of sewerage and drainage system and for treatment of sewage from cities have been taken up.
- ix) Fiscal incentives are provided for installation of pollution control equipment and shifting of pollution industries from congested areas.
- x) The Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 have been amended making them comprehensive and provide deterrent penalties for vio-

lation of the provisions of the Act.

- x) National standards for exhaust from automobiles have been laid down for the vehicles on the road and for the vehicles at the manufacturing stage and environment procedures have been prescribed.
- xii) Public awareness campaigns have been launched about vehicular pollution.
- xiii) The Petroleum Industry has been asked to bring down the lead content in petrol to 0.15 gms/litre by 1993.
- xiv) The manufacturers have been asked to give a certificate to the effect that the exhaust from the vehicles are within the prescribed limits.
- xiv) The Ministry of Environment and Forests has asked the Ministry of Industry to issue instructions to all the vehicle manufactures for making necessary changes in the design of the vehicles for compliance of the prescribed standards.

IAF Air Crash

1035. PROF. VIJAY KUMAR MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) the number of Air crashes of the Indian Air Force planes during the last year and the current year so far; and

(b) concrete measures taken or being taken to avoid such mishaps?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The information regarding

number of air crashes of IAF aircraft cannot be disclosed in the public interest.

(b) Remedial action to minimise aircraft accidents is an ongoing process. Each accident is thoroughly investigated by a Court of Inquiry. Specialists of concerned branches/organisations are associated with the inquiry. Suitable follow up action is taken on the recommendations of the Courts of Inquiry. Regular reviews and studies are carried out to pinpoint weak areas and remedial measures are initiated.

Inadequate books in Science and Technology in College Libraries

1036. DR. A.K. PATEL:
SHRI PYARELAL KHANDEWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether libraries in various Institutes and Colleges do not have adequate science and technology books and journals in Indian languages to provide facility of research;

(b) if so, the steps being taken in this regard; and

(c) the guidelines issued to States/U.Ts. in this regard and results thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. M.G.K. MENON):

(a) The University Grants Commission provides grants under various schemes to the Universities and Colleges for purchase of books and journals. It is left to the Universities and Colleges to purchase books/journals according to their requirement.